to Questions

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) The status of the referred bottling plants is as under:

Location	Capacity (TMTPA)	Expected date of completion Mechanically completed	
Sanad	66		
Bhavnagar	44	July, 1997.	
Palanpur	34	This plant has been allocated in the IX Plan.	

- (b) Yes, Sir. There are plans to set up 27 new LPG distributorships under 1994-96 marketing plan in the State of Gujarat. The advertisements for these locations have already been released.
 - (c) Does not arise in view of (a) and (b) above.

Sale of Land

2808. SHRI RAMSAGAR: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to

- (a) whether there have been cases of illegally selling of Gram Sabha land in Uttar Pradesh for the last couple of years;
 - (b) if so, the details thereof; and
- (c) the action the Government propose to take in the matter to get back the Gram Sabha land to look the offending officials and the people responsible for selling

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA): (a) to (c) Panchayati Raj being a State subject, the details of day to day conduct of Panchayati Raj matters including sale of land are not maintained by this Ministry. However, no such cases of illegally selling of Gram Sabha land in Uttar Pradesh has been reported to this Ministry so far.

Oil Exploration

2809. SHRI R. SAMBASIVA RAO: Will the PRIME MINISTER be pleased to state :

- (a) whether the Government have proposed to offer tax-holidays to private companies investing in high risk exploration blocks:
- (b) if so, whether the Government have imposed a ban which would restrict the total tax burden 10 to 20% on high risk oil exploration;
- (c) if so, whether this is likely to be a part of the new exploration licensing policy; and
- (d) if so, the time by which the policy is likely to be announced and the high risk block levels covered under the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) to (d) Under the New Exploration Licensing Policy announced recently, royalty will be charged at half the prevailing rate for offshore aeas for deep water areas beyond 400 metre bathymetry for the first 7 years after commencement of commercial production. The policy also envisages a tax holiday for seven years after commencement of commercial production for blocks in North-East Region.

(b) and (c) There is no such specific proposal under consideration of Government.

[Translation]

Link Roads

2810. SHRI PAWAN DIWAN: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

- (a) whether the Government are contemplating to connect every village by link roads;
 - (b) if so, the details thereof;
 - (c) if not, the reasons therefor; and
- (d) the State-wise number of villages which have been connected by link roads so far?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA): (a) to (c) The Government have written to all States and Union Territories to furnish information on the present status of village connectivity, physical and financial requirements for connecting the remaining unconnected villages, etc. with a view to accelerate the pace of construction of rural link roads for connecting villages.

(d) Information on State-wise number of villages with population of 1000 or more which have been connected by link roads by 31st March, 1996 is given in the Statement enclosed.

Statement State-wise connectivity of Villages with population 1000 and above

(As on 31-3-1996) States/U.Ts. Total Total No. of No. of villages villages connected' 2 3 1 1. Andhra Pradesh 13467 11647 2. Arunachal Pradesh 81 71 3719 3719 3. Assam

te Questions

1	2	3
4. Bihar	14332	9359
5. Goa	226	201
6. Gujarat	8300	8292
7. Haryana	3470	3468
8. Himachal Pradesh	459	450
9. Jammu & Kashmir	1178	1035
10. Karnataka	8396	6915
11. Kerala	1262	1262
12. Madhya Pradesh	7337	5742
13. Maharashtra	11328	11162
14. Manipur	277	268
15. Meghalaya	109	109
16. Mizoram	342	342
17. Nagaland	240	240
18. Orissa	6173	5811
19. Punjab	3346	3346
20. Rajasthan	5707	5280
21. Sikkim	69	64
22. Tamil Nadu	6432	6424
23. Tripura	535	535
24. Uttar Pradesh	22295	18529
25. West Bengal	10420	6705
Total States	129508	110976
Union Territori es		
26. A & N Islands	31	31
27. Chandigarh	16	16
28. Dadra & Nagar Haveli	38	38
29. Daman & Diu	15	15
30. Delhi	160	160
31. Lakshdweep	-	-
32. Pondicherry	84	84
Total Union Territories	344	344
Grand Total	129852	111320

* Anticipated

[English]

Mega City Project

2811. SHRI ANANTH KUMAR: Will the PRIME MINISTER be pleased to state:

(a) whether the Government of Karnataka has

sought Central assistance to the tune of Rs. 10 crores' before the end of current financial year for Bangalore Mega City Project;

- (b) if so, the reaction of the Government thereto; and
- (c) the time by which the amount is likely to be released for the above Project?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): (a) The Government of Karnataka has sought the release of Central share for the year 1996-97 though no specific amount has been indicated.

(b) and (c) An amount of Rs. 7.50 crores has already been released by the Central Government under Bangalore Mega City Scheme to the nodal agency in Karnataka. Further release of funds would depend on the receipt of complete information regarding utilisation of the funds alrady released and the extent of release of the share of the State Government.

Power Generated by Mullaperiyar Dam

2812. SHRI MULLAPPALLY RAMACHANDRAN : Will the PRIME MINISTER be pleased to state :

- (a) the details of sharing of power generated by Mullaperiyar dam between Kerala and Tamilnadu;
- (b) whether any proposal have been received from either State to review the rate of sharing of Power generated by this dam; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI): (a) to (c) The information is being collected and will be laid on the Table of the House.

Missing of Land Records

2813. SHRI JANG BAHADUR SINGH PATEL: Will the PRIME MINISTER be pleased to state:

- (a) whether the land records in Ghaziabad have been found missing;
 - (b) if so, the facts thereof; and
- (c) the action taken thereon including the punitive action proposed to be taken against those responsible in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): (a) The Municipal